

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER OF THE TRIBUNAL**

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Date of order : 31/03/2014  
O.A. No. 291/00179/2014

Mr. C.B. Sharma, counsel for the applicant.

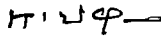
Heard the learned counsel for the applicant. He submits that the applicant was working as Assistant Loco Pilot at Kota. Thereafter, he was selected to the post of Junior Engineer-II (Electrical) in Central Railway. He joined Central Railway. During the training he requested to relieve to rejoin the cadre of Assistant Loco Pilot in Kota Division. On being relieved from Central Railway, the applicant has joined as Assistant Loco Pilot at Kota Division.

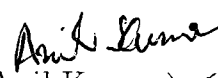
The applicant again made a request for rejoining training to the cadre of Junior Engineer-II (Electrical) in Mumbai Division (Central Railway). This case has been referred to the Central Railway from the office of D.R.M., West Central Railway, Kota vide letter dated 03/12/2013 (Annexure-A/1). The learned counsel for the applicant submits that no decision has been communicated on this letter by the Central Railway.

Having heard the submissions of the learned counsel for the applicant, respondent No. 4 is directed to take a decision on the request made by the D.R.M, West Central Railway, Kota letter dated 03/12/2013 within a period of three months from the date of receipt of the copy of this order, according to the provisions of law.

Accordingly, O.A. is disposed of.

Learned counsel for the applicant is directed to provide a copy of this order along with a copy of the O.A to the respondent no. 4.

  
(M. Nagarajan)  
Member (J)

  
(Anil Kumar)  
Member (A)